

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.No. 2 in

Petition(s) for Special Leave to Appeal (Civil) No(s).17301-17302/2007
(From the judgement and order dated 19/09/2006 & 11.12.2006 in FMA No.
363/2002 and of The HIGH COURT OF CALCUTTA)

UNITED INDIA INSURANCE CO.LTD.

Petitioner(s)

VERSUS

SHILA DATTA & ORS.

Respondent(s)

(for clarification of Court's order and office report)

Date: 28/09/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s)

Mr.Atul Nanda, Adv.

Ms. Rameeza Hakim,Adv.

Mr.Rajesh Kumar, Adv.

Mr.Sandeep Bajaj, Adv. for

M/S Law Associates & Co.

For Respondent(s)

Mr. R.S. Suri,Adv.

UPON hearing counsel the Court made the following
ORDER

Put up after two weeks in order to enable the learned counsel for the respondents to seek instructions on the application for clarification of Court's order dated 30.3.2007. Learned counsel for the respondents shall also seek instructions as to whether the amount which has been sent to the respondents by a Demand Draft, which has been returned as un-served, should be paid to their learned counsel or not.

[Meenu Sethi]
Court Master[Pushap Lata Bhardwaj]
Court Master